

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month April, 2023**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.4.2023 Thursday At 10.30 A.M. Generation/Transmission Tariff Petitions	1.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e.15.5.2019) to 31.3.2024.
	2.	183/GT/2022	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (i.e. 30.04.2019) to 31.3.2024.
	3.	281/GT/2020	NTPC	Petition for determination of tariff of Tanda STPS, Stage-II (1320 MW) for the period from anticipated COD of Unit-I (i.e. 1.11.2019) to 31.3.2024
	4.	82/TT/2022 alongwith I.A.No.13/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States (interlocutory application for condonation of delay).
	5.	1/TT/2023	HVPNL	Petition for determination of tariff for the inter-State transmission lines for FY 2015-16 to FY 2018-19.
	6.	12/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely 1. 80 MVA 132/34.5 KV Transformer at ASP Sub-station, 2. 160 MVA, 220kV/132KV/6.9kV ATS-IV at DTPS with refurbishment of 132kV & 220kV bays 3. 132kV Jamuria Sub-station to Ramkanali Sub-station line (L#61 & 90), 4. 132kV D/C line from Dhanbad Sub-station to JSEB Govindpur line (21.729*2 Ckm) in respect of Damodar Valley Corporation for the tariff period 2019-24.
	7.	13/TT/2023	ATIL	Petition for determination of capital cost and transmission tariff pertaining to FY 2021-22 to FY 202324 for 12 Ohm series line reactors in Mohindergarh - Dhanonda 400 kV D/C line Circuit-I & Circuit-II at Mohindergarh.
	8.	23/TT/2023	MPCL	Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV double circuit dedicated transmission line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at village Chowki Post Jari, Distt. Kullu, Himachal Pradesh up to 33/132 kV Bajaura Sub-station of HPSEBL at Sarabhai, Distt. Kullu, HP
	9.	24/TT/2023	EPTCL	Petition for determination of transmission tariff / provisional transmission tariff (annual fixed cost) for the mentioned assets in the petition i.e. Stage - 2 of Essar Power Transmission Company Limited (EPTCL), which shall form part of the inter-state transmission system for FY-2019-20 to FY 2034-24.
11.4.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	19/MP/2023	MBP(MP)L	Petition challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited ( <i>On admission</i> )

2.	60/MP/2023	BALCO	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent/ Kerala State Electricity Board Limited for wilful disobedience and the execution of this Hon'ble Commission's final Order dated 31.12.2021 passed in Petition No. 317/MP/2019. <i>(On admission)</i>
3.	371/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on Renovation and Modernisation of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW (3x210 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015 <i>(On admission)</i> .
4.	308/MP/2022	AS(RJ)PPL	Petition seeking declaration that change in Goods and Services Tax from 5% to 12% w.e.f. 1.10.2021 on account of amendment to Notification Nos. 1/2017- Central Tax (Rate), 01/2017- Integrated Tax (Rate) dated 28.06.2017 and Finance Department (Govt. of Rajasthan) Notification No. F.12(56)FD/Tax/2017-Pt- I-40 dated 29.6.2017 by way of Notification No. 8/2021- Central Tax (Rate), Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 and Finance Department (Govt. of Rajasthan) Notification No. F.12(1)FD/Tax/2021-60 dated 30.09.2021 as a Change in Law <i>(on admission)</i>
5.	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAft in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022 <i>(On admission)</i> .
6.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAft and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019.
7.	176/MP/2019	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India (Received by way of Remand form AP High Court).
8.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.

9.	332/MP/2020 alongwith I.A.Nos. 18&65/2022	OKWPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long-Term Access for 50MW capacity (Interlocutory application to bring on record the subsequent facts and amendments of prayer clause).
10	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
11.	187/MP/2022 alongwith I.A. No.70/2022	Powerica	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Limited and Powerica Limited seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project (Interlocutory application seeking interim relief).
12.	131/MP/2022	JPL	Petition seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
13.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
14.	214/MP/2021	RSUPL	Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission approval of "Change in Law" and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of rescission of Notification No. 1/2011 – Customs dated 6.1.2011 vide Notification No.7/2021- Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, increase in quantum of social welfare surcharge and IGST in terms of Article 12 of the Power Purchase Agreement dated 10.8.2020 between M/s ReNew Solar Urja Private Limited and Solar Energy Corporation of India Limited.
15.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of

				Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted.
	16.	117/MP/2021	MYSPL	Petition seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
	17.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act 2003 for approval of "Change in Law" and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No.1/2011 - Customs dated 06.01.2011 vide Notification No. 7/2021-Customs dated 01.02.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.08.2019 between M/s ReNew Sun Waves Private Limited and Solar Energy Corporation of India Limited
	18.	194/MP/2022 alongwith I.A.No.22/2023	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022 (Interlocutory application for interim reliefs).
	19.	155/MP/2022	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
13.4.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	321/MP/2022	RMPSPD	Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for grant of certificate of re-accreditation for RE-Generating Station to the Petitioner from 18.5.2021 and issue the Renewable Energy Certificates for energy generated from 18.5.2021 onwards <i>(On admission)</i> .
	2.	39/MP/2023	IGESL	Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 04.12.2017, Supplementary Agreement for Long Term Access dated 09.05.2019, and Transmission Service Agreement dated 04.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto <i>(On admission)</i>

3.	108/MP/2023 alongwith I.A.No.27/2023	NVWEPL	Petition under section 79 of the electricity act, 2003 along with regulation 111 of the central electricity regulatory commission (conduct of business) regulations, 1999 seeking to set aside transmission charges/bills raised by CTUIL against petitioner no.2. The said bills were raised for the period July 2021 to December, 2022 totaling INR11,51,36,621/-Interlocutory application seeking restraining the Respondents from claiming Transmission Charge (on admission).
4.	258/MP/2022	PGCIL	Petition for in-principle approval for inclusion of Additional Capitalization expenditure for replacement of equipment's at Vindhychal S/s under Section 25(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 in the matter of 400 kV S/C Singrauli-Vindhychal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhychal between NR and WR for tariff block 2019-24 (On admission).
5.	270/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 4.2.2016 and 20.7.2018 for recovery of Late Payment Surcharge payable by distribution companies of State of Telangana to Sembcorp Energy India Limited for delayed payment (On admission).
6.	304/MP/2022	NHPC	Petition under section 61(d), 79 & 94 of the Electricity Act, 2003 read with Regulations 79, 86, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009, Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 and Regulation 76 & 77 of CERC (Terms & Conditions of Tariff) Regulations, 2019 for recovery of additional income tax paid by NHPC Limited on account of Advance Against Depreciation (AAD) since 1.4.2009 from the beneficiaries of 8 generating stations (On admission) .
7.	104/MP/2023	NLCIL	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 2(1a) and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking provisional tariff approval on fixation of Lignite Input Price for Neyveli Mines for the period from 1.4.2019-31.3.2024(On admission) .
8.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner (On admission).
9.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited (On admission).
10.	58/MP/2023 alongwith I.A.No 21/2023	W5REL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power



				Purchase Agreement dated 21.07.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited (Interlocutory application for interim reliefs)
11.	72/TD/2023	ASPL		Petition under the Section 14 of The Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading Licence.
12.	28/TL/2023	KTL		Application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Kishtwar Transmission Limited.
13.	44/TL/2023	EPTL		Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission licence to WRSR Power Transmission Limited.
14.	205/MP/2022	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
15.	209/MP/2017 alongwith I.A.No.52/2019	ADHL		Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220KV Double Circuit Dedicated Transmission Line of Allain Duhangan Hydro Project- In Remand of proceedings arising out of Petition No. 259/MP/2010 by Hon'ble Supreme Court of India (Interlocutory application to take on record additional documents etc.) (Received by Remand).
16.	729/MP/2020	AP&NR		Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 19.8.2019 in Petition No. 17/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 19.8.2019 passed in Petition No. 17/MP/2019.
17.	224/MP/2022	PCKL		Petition under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC ( Conduct of Business Regulations) 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and to

				exclude the quantum of PCKL share in UPCL, which is drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses.
	18.	280/MP/2022	PCKL	Petition under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC ( Conduct of Business Regulations) 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and to exclude the quantum of power drawn using State Transmission Lines from the bus-bar of the Generating Station TPS (3X800 MW in phase-1) of NTPC Limited, drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses.
	19.	242/MP/2022	PGCIL	Petition for in-principle approval for incurring Additional Capital Expenditures (ACE) during 2019-24 block towards replacement of Transformers /Reactors under clause 25 (2) (c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019.
	20.	356/MP/2022	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
	21.	211/MP/2022	MBPMPL	Petition seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.
	22.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Hon'ble Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs ( Part-Heard).
20.4.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	11/MP/2023	MPL	Petition under Section 79 (1)(b) of the Electricity Act 2003 seeking approval of this Commission for entering into an Agreement with the Indian Railways for Gati Multi-modal Cargo Terminal under Gati Shakti Multi-Modal Cargo Terminal (GCT) Policy 2021 (on admission).
	2.	26/MP/2023	DBPL	Petition under Section 79 including 79(1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, with respect to the Power Purchase Agreement (PPA) dated 01.11.2013 executed between the Petitioner (DB Power Ltd.) and the Respondent No. 1 (PTC), and the Power Purchase Agreement dated 01.11.2013 executed between Respondent No. 1/ PTC and Respondent No. 2 to 5

			seeking payment of the outstanding dues towards Late Payment Surcharge on account of delayed reimbursement of transmission charges/ Point of Connection Charges (POC) paid by the Petitioner to PGCIL on behalf of Respondents, in terms of the aforesaid PPA <i>(on admission)</i>
3.	64/MP/2023	SARFPL	Petition seeking Allowance/Approval for making REC applications for the period from September-2021 to February-2022 <i>(on admission)</i>
4.	70/MP/2023	APSPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 178(2)(y) and Section 66 along with Regulations 17, 18 and 19 of the CERC (Terms And Conditions For Renewable Energy Certificates For Renewable Energy Generation) Regulations 2022 as well as Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of Renewable Energy Certificates for FY 2019-2020 and 2020-2021. <i>(on admission)</i>
5.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007 <i>(On admission)</i> .
6.	265/MP/2018	GBHPPL	Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016.
7.	62/TD/2023	RSPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading Licence.
8.	319/MP/2019	DVC	Petition for disputes between DVC and BYPL in regard to appropriation of payments made by BYPL against dues of DVC
9.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1(TANGEDCO).
10.	200/MP/2020	NLCTPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant.



11.	262/MP/2020	PSPCL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes under the Power Purchase Agreement dated 11/12/2010 read with the Memorandum of Understanding dated 07/10/2010 between the Petitioner Punjab State Power Corporation Limited and the Respondent NTPC Limited.
12.	268/MP/2020	SGPCL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties, and seeking reimbursement of amount incurred towards arranging open access (MTOA)
13.	343/MP/2020	RGPPL	Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by Respondent No. 1
14.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL(Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
15.	380/MP/2022 alongwith I.A.No.7/2023	GNA EPL	Petition for approval to establish and operate an Over the Counter (OTC) Platform in terms of the CERC (Power Market) Regulations, 2021 (PMR 2021) read with the Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter Platform, 2022(Interlocutory application for impleadment).
16.	87/MP/2022	FBTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.01.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
17.	339/MP/2022	TREPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
18.	261/MP/2022	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of De-NOx System necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 7.12.2015, Environment (Protection) Amendment Rules, 2018 dated 28.6.2018, Environment (Protection) Amendment Rules, 2020 and Environment (Protection) Amendment Rules, 2021 issued by the Ministry of Environment, Forest and Climate Change read with the letter dated 1.10.2021 issued by Maharashtra Pollution Control Board.
19.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
20.	82/MP/2023	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations,

				2021 for approval of introduction of Ancillary Service Contracts on PXIL's PRATYAY Platform.
	21.	81/RC/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for introduction of Ancillary Service in Day ahead Market (AS-DAM) & in Real Time Market (AS-RTM).
	22.	88/RC/2023	IEX	Petition under Regulation 25 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 read with Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 for approval of introduction of the Ancillary Services Market segments at IEX.
	23.	79/MP/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
	24.	163/MP/2022	RBPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.05.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
24.4.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	314/MP/2022	NWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited ( <i>On admission</i> )
	2.	319/MP/2022	TANGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC ( Conduct of Business Regulations) 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses ( <i>On admission</i> ).
	3.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA

				dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3 ( <i>On admission</i> ).
4.	357/MP/2022	Leo Fasteners		Petition for relaxation of time limit and for issuance of Renewable Energy Certificate ( <i>On admission</i> ).
5.	30/MP/2023	Sitac Kabini		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event ( <i>On admission</i> ).
6.	59/MP/2023	DAPPL		Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 6, 8, 17 & 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking directions for re-accreditation and registration of the Petitioner under Renewable Energy Certificates mechanism and consequent reliefs ( <i>on admission</i> ).
7.	76/MP/2023	LBTL		Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Hedge Banks) in respect of the Petitioner's Transmission Project.
8.	I.A.No.31/2023 in Petition No. 118/MP/2023	PSPCL		Interlocutory application seeking quashing of the invoices dated 06/02/2023 and 06/03/2023 to the extent of interest component levied by NTPC Limited.
9.	54/MP/2019	TRN-EPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
10.	140/MP/2019	TRN-EPL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013(Part-Heard)
11.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC( Interlocutory application for interim directions).
12.	534/MP/2020	DIL		Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal-based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra

				to Tamil Nadu Generation and Distribution Corporation Limited, and in compliance with the directions of the Commission in the Order dated 29.3.2020 passed in Petition No. 327/MP/2018 along with IA No. 87/2018.
13.	619/MP/2020	DBPL		Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Orders dated 19.12.2017 and 14.3.2018 in Petition No. 101/MP/2017 and 13/SM/2017 respectively.
14.	627/MP/2020	HPPC		Petition under Section 79 (1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergarh HVDC transmission line along with its associated facilities.
15.	154/MP/2021	NTPC		Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and Regulation 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 1.4.2020 to 30.4.2020, in respect of Ramagundam Super Thermal Power Station, Stage-III (500 MW).
16.	365/MP/2022	SLDC		Petition under Section 142 of the Electricity Act, 2003 read with Regulation 6.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to the non-compliance by the Respondents No. 1 - 5 with the provisions of the Indian Electricity Grid Code and other allied Regulations of this Commission and directives issued by the Petitioner - State Load Despatch Centre, Gujarat under Section 33 of the Electricity Act, 2003
17.	109/MP/2022 alongwith I.A.No.17/2022	JPL		Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking for quashing of the communications containing letters dated 16.12.2020 and 11.2.2022, issued by the Respondents thereby misinterpreting the provision of Misdeclaration provided under the Article 11 of the Pilot Agreement for Procurement of Power (PAPP)/ Pilot Power Supply Agreement (PPSA), and accordingly seeking directions upon the said Respondent to refund the amount of Rs. 46.16 Lakhs already deducted & to not deduct any amount (including Rs. 25.35 crores as indicated in PTC letter dated 11.2.2022) on this account from the monthly energy bills issued / to be issued by the Petitioner alongwith interest/ carrying cost, and consequent directions to adhere to the provisions of the PAPP/ PPSA in their letter and spirit (Interlocutory application for interim reliefs).
18.	497/MP/2020	GUVNL		Petition under Section 79(1)(c), (d) and (f) and Regulation 103A of Conduct of Business Regulations for clarification/directions in regard to the Order dated 10.10.2019 in No. L-1/44/2010-CERC for determination of

				Point of Connection (PoC) rates and transmission losses for the period of October 2018 to December 2018
	19.	532/MP/2020	KSEB	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking intervention on the lignite transfer price fixed by Neyveli Lignite Corporation of India Limited for the period 2019-24.
	20.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
25.4.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	18/MP/2023	TVPTL	Petition under Section 79(1)(c) and 79(1)(d) of the Electricity Act 2003 and Regulations 76 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 seeking relaxation of Operation and Maintenance Norms specified under Clause 35(3) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Teestavalley Power Transmission Limited. <i>(On admission)</i>
	2.	41/MP/2023	SPDA	Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity( Interlocutory application seeking interim reliefs) <i>(On admission)</i> .
	3.	77/MP/2023	SRIPL	Petition under section 79 of the Electricity Act, 2003, read with section 38 and Regulations 33A ( <i>Power to Relax</i> ) and 33B ( <i>Power to Remove Difficulty</i> ) of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer <i>(On admission)</i>
	4.	46/MP/2023	SPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking consequent relief and compensation in terms of Judgment dated 14.11.2022 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No. 222 of 2021 titled Sasan Power Ltd. v. MPPMCL & Ors <i>(On admission)</i> .
	5.	131/MP/2022	JPL	Petition seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
	6.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of



				power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Hon'ble Appellate Tribunal for Electricity Judgment dated 18.01.2019 in Appeal No. 202 of 2016.
7.	140/MP/2022	NTPC SPCL		Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 111, 113 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003
8.	364/TD/2022	SEL		Petition seeking for Down-gradation of the Inter State trading license from category-I to category- V as granted to the Petitioner and for change in name of the Inter State trading licence of the Petitioner.
9.	277/MP/2022	HPPC		Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Svaryu Energy Limited (formerly Refex Energy Limited).
10.	278/MP/2022	HPPC		Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.3.2022 and seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Pvt. Ltd.
11.	282/MP/2022	HPPC		Petition under Section 79 (1)(f) read with section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondent as per banking agreement dated 05.04.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
12.	282/MP/2019	A(MP)GPL		Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the order dated 3.12.2018 in Petition No. 242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
13.	160/MP/2022	KTL		Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication

			business by the Petitioners in compliance with the letter dated 4.5.2022( Part-heard)
14.	256/MP/2022	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of fixed charges paid by the petitioner to the respondent for the Anta, Auriya and Dadri Power Plants of the Respondent for the period from 12.8.2021 till 12.2.2022.
15.	198/MP/2020	NERLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of Sub-station and lines in terms of Regulation 5 read along with Regulation 23 & Regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause No. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
16.	259/MP/2020	NERLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(I) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.
17.	197/MP/2020	NERLDC	Petition under Section 28 (3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
18.	201/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
19.	263/MP/2020	NERLDC	Petition under section 28 (3) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.

	20.	556/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
	21	185/MP/2021	RKMPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1', imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
27.4.2023 Thursday At 10.30 A.M.	1.	223/MP/2022 alongwith Dy.No.1051/202 3	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021 (Interlocutory application for provisional tariff).
Coram: Member (ISJ) Member (AG) Member (PKS)	2.	51/RP/2022	PGCIL	Petition for review of the order dated 13.3.2022 in Petition No 30/TT/2021 (On admission).
	3.	6/RP/2023	PGCIL	Petition for review of Commission's order dated 1.3.2022 in Petition No. 378/TT/2020 (On admission)
	4.	4/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 302/GT/2020 (On admission)
	5.	5/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 287/GT/2020 (On admission)
	6.	3/RP/2023	NHPC	Petition for review of the order dated 30.11.2022 in Petition No 145/GT/2020 (On admission).
	7.	32/RP/2022	NTPC	Petition for the review of the Commission's order dated 13.5.2022 in the matter of truing up of tariff for the tariff period 2014-19 in respect of Jhanor Gandhar GPS (657.39 MW) under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) of the CERC (Conduct of Business), Regulations, 1999.
	8.	33/RP/2022	NLCIL	Review of Commission's Order dated 9.6.2022 in Petition No. 367/GT/2020 in respect of revision of tariff of Circulating Fluidized Bed Combustion Technology based NLC Thermal Power Station-II Expansion Units I & II (500 MW) for the 2014-19 tariff period.
	9.	45/RP/2022	NEEPCO	Petition for review of Commission's order dated 29.8.2022 in Petition No. 279/GT/2020.
	10.	49/RP/2022	NLCIL	Petition for review of Order dated 30.9.2022 in Petition No. 365/GT/2020 for Truing up of Annual fixed charges for control period 2014-19 of NLCIL Thermal Power Station-I Expansion Units I & II.
	11.	39/RP/2022	DVPCA	Petition for review of Commission's order dated 10.6.2022 in Petition No. 482/TT/2020.
	12.	35/RP/2022	PGCIL	Petition seeking review of the Order dated 31.5.2022 in Petition No. 625/TT/2020.
	13.	47/RP/2022	PGCIL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 676/TT/2020.
	14.	41/RP/2022	HVPNL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 159/TT/2021.

Coram: Member (ISJ) Member (AG)	15.	2/RP/2023	PGCIL	Petition for review of the order dated 9.2.2021 in Petition No 79/TT/2020 (On admission).
Coram: Member (ISJ) Member (PKS)	16.	1/RP/2023	NTPC	Petition for review of the order dated 21.5.2022 in Petition No 190/GT/2020 (On admission).
	17.	34/RP/2022	NTPC	Petition for review of Commission's order dated 8.4.2022 in Petition No. 426/GT/2020 with regard to approval of tariff of the Rihand Super Thermal Power Station-II (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	18.	37/RP/2022	NTPC	Petition seeking review of the Order dated 21.4.2022 in Petition No. 362/GT/2020.
	19.	38/RP/2022	NTPC	Petition for review of Commission's order 22.3.2022 and corrigendum order dated 23.5.2022 in Petition No. 112/GT/2020 with regard to the revision of tariff of Rihand Super Thermal Power Station-II (1000 MW).
Coram: Member (AG) Member (PKS)	20.	31/RP/2022	NTPC	Review of Commission's order dated 7.5.2022 in Petition No. 241/GT/2020 regarding trueing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.
	21.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020.

By order of the Commission  
Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
26.4.2023